## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO./372/91 T.A. NO.

		DATE OF DECISION 31/1/98
	D. B. Koisa &. Ors.	2
	2, 2, 1015 a. 015.	Petitioner
	Mr. K. C. Bhatt	Advocate for the Petitioner [s]
	Versus	
	Union of India & Ors.	Respondent
	Mrs.P.SafaYa	Advocate for the Respondent [s]
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The Hon'ble Mr	2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	25.2
THE HOLLDIG WILL	V.Radhakrishnan	Member (A)

Member (J)

## JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not?

The Hon'ble Mr. Laxman Jha

- $\epsilon$ , Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

- i. D.B.Koisa, E.D.Pacher, Bhavnagar Collectorate
  P.O. a ge about 27 years residence of BHAVNAGAR.
- ii. The National Union of Extra Departmental Agents, through its Divisional Secretary, Shri J.H.Shah, Head Post office, Bhavnagar.

: APPLICANTS :

Advocate Mr. K.C.Bhatt

versus

- i. Union of India, through
   the Director-General,

  Department of Posts,
  Ministry of Communications,
  Parliament S treet,
  New Delhi- Pin 110 001.
- ii. The Postmater General, Rajkot Region, Rajkot.
- iii. The Cheif Postmaster General, Gujarat Circle, Ahmedabad-380 009.

: RESPONDENTS :

Advocate Mrs.P.Safaya

Jour

## ORAL ORDER

O.A.No.372/91

DATE: 31/7/98

Per Hon'ble Mr.V.Radhakrishnan

Membe (A)

Heard Mr. Bhat t and Mrs. Safaya, the learned advocates for the applicant and the respondents respectively.

2. The applicant has sought for the following reliefs:

- Words "The approved candidates are not to be given regular appointments until further orders" from the S.S.P. Bhavnagar Memo. No. B. 2/23/d/90 dt. 8-4-91 and further the respondents be directed to issue the appointment orders on regular basis in postman cadre to the applicants who are approved candidates for postman cadre.
- "II. The Respondents be directed to appoint the applicants on regular basis in postman cadre from the date they are eligible for the appointment of postman as no regular basisorders were issued for the Ad-interim order granted by the Hon ble Tribunal and to those applicants who were continuously working on vacant posts from the date of they are declared eligible for appointment in postman cadre with all consequential benefits. "
- 3. In the reply the respondents have stated that because of the interim relief and order granted by the Hon ble Tribunal in O.A. No.44/90, the applicants had not been regularised in the category of Postmen. Mr. Bhatt points out that the O.A.44/90 was/certain directions to the respondents. Mrs. Safaya for the respondents states that in view of the disposal of the O.A.44/90, the cases of the

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present applicants are under consideration for regularisation as Postmen.

After discussion, it is felt that the O.A. can be disposed of at this stage with the direction to the respondents to regularise the applicants as Postmen from the date of regular vacantes available or from the date of the officiating in the cadre which is later taking into account direction in O.A.44/90. This direction should be complied with by the respondents within a peroids of 3months from today and in case the applicants have any further grievance, they will be at liberty to pursue the matter under the legal forum as per law.

O.A. stands disposed of as above. No. Costs.

Rho

( LAXMAN JHA ) MEMBER (J) ( V.RADHAKRISHNAN ) MEMBER (A)